Secondly, why have you agreed to the continuation of the oil blockade in Assam? It is for you to answer because you are the Minister. Have you agreed to it? If not, what is the reason for its continuing? Did you take it up with the Government or not? Did you insist on it in the course of the negotiations, because it is within your Ministry?

SHRI VEERENDRA PATIL: I agree with the hon. Member. Since we are not getting sufficient number of tanker wagons, we are moving petroleum by road also. We are already moving them, though I do not have the figures just now.

The hon. Member has put a question why we have agreed to the continuance of the oil blockade in Assam. This is a very delicate question. It is not for me to answer that.

SHRI NIREN GHOSH: Mr Speaker, I seek your protection.

MR. SPEAKER: No.

SHRI NIREN GHOSH: Why not? Under what rule are you not giving me protection? (Interruptions).

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Notice of termination of service 'Served to staff of nationalised oil undertakings

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*847. SHRI H. N. NANJE GOWDA: SHRI K. LAKKAPPA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the management staff of the nationalised Oil Undertakings have been served notice of termination of service with offer of re-employment on lower terms and conditions;

- (b) whether this decision is in disregard of assurances given by Government at the time of nationalisation:
- (c) whether senior management.

 personnel of the Company are retaining perks and benefits including palatial houses, fabulous entertainment
 allowances and free use of cars and
 if so, the reasons therefor; and
- (d) action proposed to be taken by Government in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI VEERENDRA PATIL): (a). Those members of the management staff of Bharat Petroleum Corporation (BPC), who were in position at the time of the take over of Burmah Shell Company, have been served with service termination notices, with simultaneous offer of re-employment on revised terms and conditions.

- (b) No. Sir.
- (c) and (d). The perquisites and other allowances of the management personnel of BPC will be by and large similar to those enjoyed in Indian Oil Corporation (IOC) after the present scheme of rationalisation is implemented fully. However, a small group of senior officers have been allowed to retain cars with reduced mileage in lieu of the conveyance allowance permitted in IOC.

SHRI H. N. NANJE GOWDA: The hon. Minister has given information only with regard to one company while there are several companies which have been taken over like Caltex and Hindustan Petroleum Co. I would like to know what Government have taken about the staff of the other companies. is the total number of staff all these companies put together? How does the Government propose to deal with them and give employment?

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SHRI VEERENDRA PATIL: I am sorry that I have said only with regard to Burmah Shell. But in all we have taken over three oil companies viz., Burma Shell, ESSO and Caltex. Whatever we have decided applies to all the companies. The number of officers is 589 in the case of BPC and 961 in the case of HPC.

SHRI H. N. NANJE GOWDA: How would they give them re-employment? It is stated that they have been served with termination notices. I would like to know whether these staff have put forward any conditions to the Government. What are the revised terms and conditions?

SHRI VEERENDRA PATIL: Some of the officers to whom we have issued notices have gone to the Supreme Court and the case is pending with the Supreme Court. The rationalisation proposals in brief are:

- (i) the pay scales in force for IOC officers should be made applicable to officers of HPC and BPC:
- (ii) the services of the officers of HPC/BPC may be terminated and they may be simultaneously re-appointed in the new scales i.e., whatever the IOC scales are, they would be made applicable to these officers also;
- (iii) these officers may be allowed undiscounted pension or gratuity as per the rules for the services rendered before termination of their services; and
- (iv) in case the pension/gratuity plus present pay is lower than the pay drawn before termination of the services, the differential should be withdrawn in two annual instalments. The age of retirement should be uniformly fixed at 58 years. The perquisites and retriement benefits of these

officers are to be in line with those in force in IOC.

These are the conditions on which we want to re-appoint them.

श्री जैनुल बहार: अध्यक्ष महोदय, हिन्दुस्तान पैद्रोलिवम कारपोरेशन श्रीर भारत पैद्रोलियम कारपोरेशन
जब नेशनलाइज हुआ, उस समय इन दोनों फॉरन
कंपिनयों में एफिसियेंट झिधकारी लोग काम करते थे।
क्या मंत्री महोदय यह बताने की छुपा करेंगे कि
सेलरी रैशनलाइजेशन की वजह से बहुत से अच्छेभच्छे और ऐफिश्चियेंट आफिसब उन कंपिनयों को
छोड़कर चले गए और जो रह गए उनके मनोबल
पर खराब असर पड़ रहा है, जिससे ऐफिश्चियेंसी
प्रभावित हुई है। अगर उनको यह पता है, तो
वे इस विषय में क्या कर रहे हैं?

श्री **बोरेन्द्र पाटिल**: मान्यवर, यह कहना सही नही है कि हिन्दुस्तान पैट्रोलियम कारपोरेशन श्रीर भारत पैट्रोलियम कारपोरेशन में जो श्राफिसर नेशनलाइजेशन से पहले काम कर रहे थे, वे बहुत ही ऐफिशियेंट आफिसर थे और दूसरे आई० ओ० सी 0 में जो ब्राफिसर काम कर रहे हैं, वे एफिशियेंट नहीं हैं। बल्कि मैं तो यह कहता हंकि जो श्राई० मो॰ सी॰ में भ्राफिसर काम कर रहे हैं, वे भो उतने ही एफिशियेट हैं, जितने कि भारत पैट्रोलियम भौर हिन्दस्तान पैट्रोलियम कारपोरेशन में काम कर रहे हैं। नेशनलाइजेशन होने के पहले उनकी संलरी बहुत बढ़ी थी। मैं मिसाल के तौर पर आप को बता सकता है कि जनरल मैनेजर को सैलरा म्राई० म्रो० सी० में 3000 से 3300 रू० पर-मंथ है, लेकिन दूसरी कंपनियों में मैनेजर की सैलरी 5000 या उससे प्रधिक पर मन्य थी। जनरल मैनेजर, भाई० में काम करने वाला 3000 ₹0 लेता है और बर्मा शैल या दूसरी कंपनियों में काम करने वाला जनरल मैनेजर 5,000 रु या उससे अधिक ले, तो इससे डिमारेलाइजेशन होगा । इसलिए इन दोनों का नेशनलाइजेशन करके श्राई० ग्रो० सौ० में जो जनरल मैनेजर काम कर रहे हैं या हैड-श्रॉफ दी डिपार्टमेंट या दूसरे ग्राफिसर्स काम कर रहे है, उनको भी उतनी ही सेलरी देना चाहिए। इसमें रेशनलाइजेशन करना चाहिए। इस हिमाब से हमने यह स्कीम बनाई है।

DR. SUBRAMANIAM SWAMY: The Minister knows that I am the President of the Indian Oil Officers' Association. Therefore, he should not discriminate against my Association because I am its President. He is right that Indian Oil Officers should not feel demoralised because parity has to be maintained. The Indian Oil officers

have been demanding periodically that bonus which has been denied to them should be given as a method of equalising. Has the Minister taken any decision on this question of bonus to Indian Oil officers?

SHRI VEERENDRA PATIL: It is not concerning the Indian Oil officers' problem. This concerns only BPC and HPC. Let him put another Question I will answer it.

MR. SPEAKER: Next Question.

DR. SUBRAMANIAM SWAMY: If he is unprepared, that is another matter. It is a question of equalising. This is one of the ways of equalising.

कोटा में रेडियो स्टेशन तथा दूरवर्शन केन्द्र संबंधी प्रस्ताव

*848. श्री भृत्य कुमार गोयल : क्या सुचना भौर प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

- (क) नया पाजस्थान के एक ग्रौद्योगिक केन्द्र कोटा में एक रेडियो स्टेशन तथा दूरदर्शन केन्द्र खोलने के बारे में कोई प्रस्ताव है; ग्रौर
- (ख) यदि हां, तो इन्हें वहां कब तक खोले जाने की संभावमा है ?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). Kota in Rajasthan has been identified for the setting up of a Local radio station during the Plan (1978-83) period. Implementation of the scheme will be taken up after financial clearance.

A proposal to set up a Television Relay Centre at Kota has been included in the T.V. expansion plan through microwave links as part of the draft Sixth Plan proposals 1980-85. Its implementation will, however, depend on the approval of the Plan, availability of financial resources and relative priorities.

श्री श्रुडण हुमार गोयल : प्रध्यक्ष महोदय, मैं मंत्री महोदय को अन्यवाद देना चाहता हूं कि वे कोटा में रेडियो स्टेशन तथा दूरदर्शन केन्द्र की व्यवस्था करने जा रहे हैं। लेकिन मैं एक जानकारी चाहता हूं—कोटा में रेडियो स्टेशन की स्वापना के लिये 1978-83 की योजना में व्यवस्था की गई थी, क्या उसका एस्टीमेट तैयार हो चुका है? यदि एस्टीमेट तैयार हो चुका है, तो वह कितना है और कब तक मंत्री महोदय उस एस्टीमेट को स्वोकार करने की कार्यवाही करेंगे?

SHRI VASANT SATHE: The proposal to upgrade the transmitter power from the present level of 20 to 200 KW, during the Sixth Plan, at a cost of Rs. 210.75 lakhs has been approved in the 1978-83 Plan.

श्री कृष्ण कुमार गोयल: प्राप्यक्ष महोदय, मेरा सवाल बिलकुल प्रलग था। कोटा के ग्रंदर रेडियो स्टेशन की स्थापना करने की योजना 1978-83 की योजना के लिये मंजूर की गई थी। उसका एस्टीमेट कितना है तथा एस्टी-मेट बनने के बाद भाप क्या कार्यवाही कर रहे हैं?

श्री चसन्त साठे: मैंने उसी के बारे में बतलाया है। उसका एस्टीमेट भ्रमी हमारे पास नहीं है।

श्री कृष्ण कुमार गोयल: ग्रंभी मुझे दूसरा प्रक्त भी पूछना है।

ग्रध्यक्ष महोदय: ग्राप दो प्रश्न पूछ चुके हैं।

श्री गंगानगर के सीमावतीं क्षेत्र में टेलीविजन

- *849 श्री मनफूल सिंह चौधरी : क्या सूचना श्रीर प्रसारण मंत्री यह बताने की कृषा करेंगे कि :
- (क) क्या उनको श्री गंगानगरके सीमावर्ती क्रेन्नों में लगाये जाने वाले श्रनेक टेखीविजन सैटों की जानकारी है;
- (ख) यदि हां, तो क्या दूरवर्शन द्वारा प्रसा-रित कोई कार्यक्रम वहां देखे जा सकते हैं ;
- (ग) यदि नहीं, तो क्या उनकी वहां पर पहने बाले कोनों पर पाकिस्तानी टैलीविजन कार्यकर्मों के प्रतिकूल प्रभाव का पता है जो उनकी राष्ट्रीय भावनाओं को प्रभावित करते है;
- (घ) यदि हो, तो क्या उन्होंने इस क्षेत्र को भारतीय दूरदर्शन क्षेत्र में लाने के लिए को^ई योजना तैयार की है; **धौ**र